

**Present:1. Hon'ble Member (J) Shri Jinan K.R
2. Hon'ble Member (J) Shri M. B Gosavi**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd May 2018, 10.30 A.M

Name of the Company		Manu Vyapar Pvt.Ltd.-Vs- Leverage Capital Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Saurav Jain
Advocate

Financial creditor

S Jain
02/5/18

ORDER

Ld. Counsel for the financial creditor is present. Nobody is present from the corporate debtor's side.

Financial creditor has filed this petition u/s. 7 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the financial creditor for effective service to the corporate debtor. Financial creditor is to serve the notice of admission to the corporate debtor and file affidavit of service within 7 days from today.

For return of notice and for further consideration list it on 10/07/2018.

Sd

(M.B. Gosavi)
Member (J)

Sd

(Jinan K.R.)
Member(J)